

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 330/MP/2025

Subject : Petition for truing up of the security expenses from 1.4.2019 to 31.3.2024 and recovery of the security expenses from 1.4.2024 to 31.3.2029 under Regulations 15(1)(d) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Date of Hearing : **9.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 47 Others

Parties Present : Shri Adarsh Tripathi, Advocate, BYPL and BRPL
Shri Ajitesh Garg, Advocate, BYPL and BRPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, TPDDL
Shri Prashant Kumar, PGCIL

Record of Proceedings

The learned counsel for Respondent Nos. 9 and 10, namely BSES Yamuna Power Limited (BYPL) and BSES Rajdhani Power Limited (BRPL) sought time to file their replies.

2. The Petitioner's representative submitted that the Petitioner has filed its rejoinder to the reply received from Respondent No. 11, namely, Tata Power Delhi Distribution Limited (TPDDL). He further requested for two weeks' time to file the rejoinders to the replies to be filed by BYPL and BRPL.

3. After hearing the parties, the Commission directed the Respondents, including BYPL and BRPL, to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



4. The Commission further directed the Petitioner to submit the following information on an affidavit, within two weeks, with a copy to the Respondents:

- (i) The security expenses incurred for the Corporate Centre, Regional Head Quarters, and other offices of the Petitioner for the 2019-24 and 2024-29 tariff periods.
- (ii) Whether the actual expenses claimed against General Security and CISF include the expenses for other facilities provided to CISF personnel at Wagoora and New Wanpoh Substations?
- (iii) A detailed breakup of the actual expenses claimed for bulletproof vehicles and other facilities provided to the CISF at Wagoora and New Wanpoh Substations for the 2019-24 tariff period.
- (iv) The Petitioner has claimed actual expenses of ₹5029.42 lakh for CCTV cameras for the 2019-24 tariff period, against which LOAs/Purchase Orders amounting to approximately ₹2203.51 lakh have been submitted on a sample basis. Submit the LOAs/Purchase Orders for the remaining amount of the claim.
- (v) A copy of the communication from the Ministry of Power along with the recommendations of the Internal Committee for installing the CCTV cameras to enhance the existing security arrangements.

5. The matter will be listed for the hearing on **6.12.2025**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**